

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR

O.A.No.772/92

Dt. of order: 29.6.1994

Anil Kumar Sharma

: Applicant

Vs.

Union of India & Ors.

: Respondents

Mr.J.K.Kaushik

: Counsel for applicant

Mr.Manish Bhandari

: Counsel for respondents

CORAM:

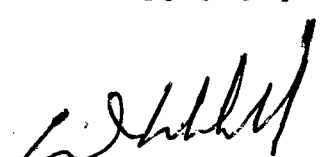
Hon'ble Mr.Justice D.L.Mehta, Vice Chairman

Hon'ble Mr.O.P.Sharma, Member(Adm.).

PER HON'BLE MR.JUSTICE D.L.MEHTA, VICE CHAIRMAN.

Heard the learned counsel for the parties and have perused the record. The applicant was called for interview and was selected for the post of A.S.M. His submission is also that he was eligible for Popular Categories of posts and his case should also be considered for ^{those} ~~that~~ Categories. In case the applicant has given option for the Popular Categories of Posts, his case may be considered for ^{those} ~~that~~ Categories. In case he has not given an option then there is no necessity to consider his case for ^{those} ~~that~~ Categories. The O.A. stands disposed of with no order as to costs.


(O.P.Sharma)
Member(A).


(D.L.Mehta)
Vice Chairman.